

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 06  
**(IB)-415(PB)/2019**

**IN THE MATTER OF:**

Unimax International  
v.

.... Applicant/petitioner

M/s. Soho Infrastructure Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 26.08.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Ms. Srishti Badhwar, Adv. with Mr. Pankaj Jain,  
RP

For the OC

Mr. Geetesh Meena, Adv.

For the Apex

Mr. Mrinal Harsh Vardhan & Mr. Shukbir Singh,  
Advs.

**ORDER**

On the application (IA-2943/2020) moved for release of the vehicle from the Respondents, the Applicant is directed to issue notice to the Respondents to file their replies within one week hereof and rejoinder, if any, within one week thereof. List this IA-2943/2020 for hearing on **09.10.2020**.

In IA-3040/2020, as to exclusion of the lockdown period from 25.03.2020 to 31.05.2020, the same is hereby excluded from the CIRP period. Accordingly, IA-3040/2020 is hereby **disposed of**.

— Sd —  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

— Sd —  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**